Notification No. 68/ 2004 - Customs (N.T.)

In exercise of the powers conferred by section 157 of the Customs Act, 1962 (52 of 1962), the Central Board of Excise and Customs hereby makes the following regulations further to amend the Courier Imports and Exports (Clearance) Regulations, 1998, namely:-

- **1.** (1) These regulations may be called the Courier Imports and Exports (Clearance) Amendment Regulations, 2004.
 - (2) They shall come into force on the date of their publication in the Official Gazette.
- 2. In the Courier Imports and Exports (Clearance) Regulations, 1998, in regulation 2, in sub-regulation (2), in clause (a), for the words "Trivandrum and land custom stations", the words "Trivandrum, Cochin and land custom stations" shall be substituted.

D.S. Garbyal Under Secretary to the Government of India

F. No. 450/120/97-Cus.IV

Note:- The principal notification No. 87/98-Customs (N.T.), dated the 9th November, 1998 was published in the Gazette of India Extraordinary, Part II, Section 3, Sub-section (i), dated the 9th November, 1998 vide Number G.S.R. 662(E), dated the 9th November, 1998 and last amended vide notification No. 95/2003-Customs (N.T.), dated the 6th November, 2003, published in the Gazette of India Extraordinary, Part II, Section 3, subsection (i), dated the 6th November, 2003 vide Number G.S.R.866 (E), dated the 6th November, 2003.